

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:7519
ANSWERED ON:16.05.2002
SHRI SHIVAJI MANE
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Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Government are aware of the recent judgement given by the Supreme Court that a case should not be filed in a trial court just for the compliance of procedure to decide and announce further date of litigation as it wastes the important time of trial courts ;

(b) whether the Government propose to direct the State Governments to advise their respective views to implement this judgement with immediate effect to reduce the number of cases lying pending with them and to find out all such cases which can be brought under the ambit of this judgement and not to accept such cases in future; and

(c) if not, the reasons therefor ?

Answer

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY)

(a) to (c) The information is being collected and will be laid on the Table of the House.